

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 18.11.2020

Appeal No. 260 of 2020

Mukesh Chauradiya Appellant

Versus

Securities & Exchange Board of India ... Respondent

Mr. Piyush Chhajed, Chartered Accountant with Mr. Devendra Dhanesha, Chartered Accountant and Mr. Mukesh Chauradiya, Appellant in person for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

ORDER :

1. We have heard Shri Piyush Chhajed, Chartered Accountant for the appellant and Shri Shyam Mehta, the learned senior counsel for the respondent through video conference.

2. Order reserved.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of

this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

18.11.2020
PTM